

IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA

ON THE 5<sup>th</sup> OF AUGUST, 2022

MISCELLANEOUS CRIMINAL CASE No. 35648 of 2022

Between:-

DINESH GIRI S/O SHRI LAKHAN  
GIRI, AGED - 42 YEARS,  
OCCUPATION- KIRSHI, RESIDENT  
OF - GRAM DAGRAI DISTRICT  
DATIA (MADHYA PRADESH)

.....APPLICANT

*(BY SHRI SUSHIL GOSWAMI – ADVOCATE)*

AND

THE STATE OF MADHYA PRADESH  
THROUGH : POLICE STATION  
KOTWALI DATIA DISTRICT DATIA  
(MADHYA PRADESH)

.....RESPONDENT

*(BY SHRI NAVAL KISHOR GUPTA-PUBLIC PROSECUTOR)*

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*This application coming on for hearing this day, the Court passed  
the following:*

**ORDER**

Case diary is available.

This is eleventh application filed under Section 439 of Cr.P.C. for

grant of bail. The tenth application was dismissed by order dated 21.04.2022 passed in M.Cr.C. No.19695/2022.

The applicant has been arrested on 16.07.2018 in connection with Crime No.124/2018 registered by Police Station – Kotwali, Datia, District Datia for offence punishable under Sections 302, 34, 120-B, 212, 216 of IPC and Sections 11, 13 of MPDVPK Act and Section 25, 27 of Arms Act.

After arguing the matter at length, counsel for applicant seeks permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

**(G.S. AHLUWALIA)**  
**JUDGE**